

[श्री लाल कृष्ण अडवानी]

से लेकर आज तक जो कार्यवाही हुई है, उस
के लिए एमनेस्टी रहेगी—यह एक व्यावहारिक
कदम हम ने लिया है। इस लिए मैं आप से
अनुरोध करूंगा कि आप अपने संशोधन को
वापस ले लें।

MR. CHAIRMAN: Do you press
your amendment?

SHRI LAKHAN LAL KAPOOR: I
seek leave of the House to withdraw
my amendment.

*The amendment was, by leave, with-
drawn.*

MR. CHAIRMAN: The question is:

“That clause 1, the Enacting
Formula and the Title stand part
of the Bill.”

The motion was adopted.

*Clause 1, the Enacting Formula and
the Title were added to the Bill.*

SHRI L. K. ADVANI: I beg to
move:

“That the Bill be passed.”

MR. CHAIRMAN: The question is:

“That the Bill be passed.”

The motion was adopted.

5.45 hrs.

STATEMENT RE. ENQUIRIES
AGAINST 'AVARD' AND SOME
OTHER ORGANISATIONS

THE MINISTER OF HOME AF-
FAIRS (CHAUDHURI CHARAN
SINGH): Sir, on receipt of

certain complaints, enqui-
ries were initiated by the Income
Tax Department against the Associa-
tion of Voluntary Agencies for Rural
Development, the Gandhi Peace
Foundation and the Gandhian Insti-
tute of Studies, Varanasi. Pending
completion of these enquiries, instruc-
tions were issued on 31st July, 1976
to all State Governments and Union
Territory Administrations as well as
all Ministries and Departments of the
Central Government prohibiting grant
of any financial assistance to these
organisations. Although the enqui-
ries have not yet been completed, we
have received interim reports from
the income tax authorities which seem
to indicate that appropriate action for
violations of income tax laws can be
taken under the relevant law and
there is no need to continue the res-
trictions on financial assistance im-
posed earlier. In view of this posi-
tion, the instructions issued in this
regard are being withdrawn and the
income tax authorities are being ad-
vised to take such action under law
as may be found necessary as a result
of their investigations.

I would add that the interim reports
that have been received by Govern-
ment so far indicate that there was
no diversion of funds for political
purposes.

PROF. P. G. MAVALANKAR
(Gandhinagar): I suppose, Chaudhuri
Charan Singhji was replying to Shri
Jyotirmoy Bosu's point raised earlier.

MR. CHAIRMAN: He is making
a *suo moto* statement. It is not in
reply to that.